

(b) The details furnished in Form A and B by the drug firms at the time of obtaining Registration Certificates are available with this Ministry.

(c) The Registration Certificates authorise drug companies to manufacture only such items as were being produced by them prior to the introduction of I (D&R) Act or for the production of which effective steps had been taken.

This Ministry have not granted any permission during the last 3 years to any drug company to take up manufacture of new products under the authority of Registration Certificate.

News regarding presence of certain persons at opening day of Film Festival

8298. SHRI L. L. KAPOOR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government's attention has been drawn to the news item in the "Times of India" dated 4th January, 1979 about the presence of children and non-Journalists in the Press enclosure at Vigyan Bhawan on the Opening Day of the Film Festival;

(b) if so, whether the invitations to these were issued by the special Accredited Committee; and

(c) if so, the names and individuals to whom these were issued?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No such item appears to have been published in the "Times of India", New Delhi dated 4th January, 1979.

(b) and (c). Does not arise.

Companies of large Industrial Houses

8299. DR. BAPU KALDATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the definition of large houses (industrial);

(b) the names of the companies belonging to large house, category-wise/industrial house-wise as on 31st December, 1978; and

(c) addition of new companies in each industrial house after March, 1977 with names?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) In the context of the present Industrial Licensing Policy and the Monopolies and Restrictive Trade Practices Act, 1969, every undertaking which, by itself or together with its interconnected undertakings, has assets of Rs. 20 crores or more and which thereby comes within the ambit of the provisions of Section 20(a)(i) or 20(a)(ii) of the M.R.T.P. Act is considered as a large industrial house.

(b) A full list of all such undertakings registered under Section 26 of the M.R.T.P. Act as on 31-12-1978 arranged by groups/categories is laid on the Table of the House. [Placed in Library. See No. LT-4359/79].

(c) The names of undertakings which were registered under Section 26 of the M.R.T.P. Act subsequent to March, 1977 are indicated by* the list laid on the Table of the House. [Placed in Library. See No. LT-4359/79].

Ordinance Board

8300. SHRI C. N. VISVANATHAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether it is a fact that a new Ordinance Board is being formed on the pattern of the advanced European countries;

(b) if so, whether it has been studied in depth as to whether such patterns of foreign countries will satisfy